

Vacancy in post of D.G., National archives

3113. SHRI SITARAM YECHURY: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that the post of Director General (D.G.) in National Archives is lying vacant since 2002;
- (b) if so, the reasons therefor;
- (c) whether Government has made any attempt to fill that post; and
- (d) if so, the details thereof and result therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): (a) Yes, Sir.

(b) The post of Director General of Archives is lying vacant since 1-1-2002 due to the voluntary retirement of the then incumbent Dr. S. Sarkar.

(c) Yes, Sir.

(d) UPSC had processed for selection of a suitable candidate for the post of DG, NAI in the year 2005-06 but no officer could be recommended for appointment.

UPSC had suggested that amendments be made in the Recruitment Rules to the post of DG, NAI.

Revision of Recruitment Rules as suggested by the UPSC was taken up. The UPSC approved the RRs to the post of DG, NAI vide their letter dated 25th April, 2007.

While the approval of the Minister of Culture to the revised Recruitment Rules were being sought, instructions regarding selection of Director General (NAI) through the Search-cum-Selection process were received vide note of the Cabinet Secretariat dated 17th October, 2007. Accordingly the RRs have been Notified and the post has been advertised in the Employment News and leading Newspapers on 5 & 13 December 2009, respectively and enclosed as annexure. [See Appendix 218 Annexure No. 12]

D.G. National archives

3114. SHRI SITARAM YECHURY: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that Government has issued a Gazette Notification modifying the recruitment criteria for the post of Director General (D.G.) National Archives;
- (b) if so, the details thereof;
- (c) whether it is also a fact that Government is trying to bring a non-historian to the post of D.G.; and
- (d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): (a) Yes, Sir.

(b) A copy of the Notification is enclosed as statement (See below).

(c) No, Sir.

(d) Does not arise.